New Delhi, the 29th November, 2006

G.S.R. 728(E).—In exercise of the powers conferred by Sub-sections (1) and (2) of Section 26 of the Khadi and Village Industries Commission Act, 1956 (61 of 1956), the Central Government hereby makes the following rules to amend the Khadi and Village Industries Commission Rules, 2006, namely:—

1. Short title and commencement.—(1) These rules may be called the Khadi and Village Industries Commission (Amendment) Rules, 2006.

2. In the Khadi and Village Industries Commission Rules, 2006 (hereinafter referred to as the said rules), in rule 3,—
   (a) in item number (ii), for the entries relating to “North-Eastern Zone”, the entries “States of Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim and Tripura” shall be substituted.
   (b) in item number (iv), for the entries relating to “Eastern Zone”, the entries “States of Bihar, Orissa, West Bengal, Jharkhand and Union Territory of Andaman and Nicobar Islands” shall be substituted.

3. In the said rules, in rule 22, in sub-rules 3, for the word “thing” the word “thinks” shall be substituted.

4. In the said rules, in rule 39, for the words and figures “rules 32 and 33”, the words and figures “rules 37 and 38”, shall be substituted.

[No. 571] NEW DELHI, THURSDAY, NOVEMBER 30, 2006/AGRAHAYANA 9, 1928

MINISTRY OF AGRO AND RURAL INDUSTRIES
NOTIFICATION

New Delhi, the 29th November, 2006

G.S.R. 728(E).—In exercise of the powers conferred by Sub-sections (1) and (2) of Section 26 of the Khadi and Village Industries Commission Act, 1956 (61 of 1956), the Central Government hereby makes the following rules to amend the Khadi and Village Industries Commission Rules, 2006, namely:—

1. Short title and commencement.—(1) These rules may be called the Khadi and Village Industries Commission (Amendment) Rules, 2006.

2. In the Khadi and Village Industries Commission Rules, 2006 (hereinafter referred to as the said rules), in rule 3,—
   (a) in item number (ii), for the entries relating to “North-Eastern Zone”, the entries “States of Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim and Tripura” shall be substituted.
   (b) in item number (iv), for the entries relating to “Eastern Zone”, the entries “States of Bihar, Orissa, West Bengal, Jharkhand and Union Territory of Andaman and Nicobar Islands” shall be substituted.

3. In the said rules, in rule 22, in sub-rules 3, for the word “thing” the word “thinks” shall be substituted.

4. In the said rules, in rule 39, for the words and figures “rules 32 and 33”, the words and figures “rules 37 and 38”, shall be substituted.

F. No. 4(26)/2006-KVI-I]
SESH KUMAR PULIPAKA, Jr. Secy.